

28.01.03

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj Gen. K.K. Srivastava, A.M.

We have heard Shri K.K. Mishra, counsel for the applicant and Shri G.R. Gupta, counsel for the respondents.

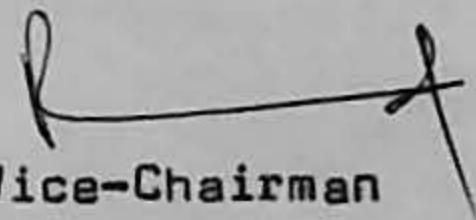
After making submissions to some extent learned counsel for the applicant submitted that the applicant may be permitted to make a representation before respondent no.2, Commissioner Central Excise and Customs, Allahabad, with regard to his arrears of pay which may be directed to ^{be} ~~decide~~ and considered in accordance with law.

The O.A. is accordingly disposed of with a liberty to the applicant to file a representation which shall be considered and decided in accordance with law, [✓] ~~expeditiously~~.

There will be no order as to costs.



Member-A



Vice-Chairman

/Neelam/